

they did very little but they reaped most the benefit of the land. They, as a class, the intermediaries, have to be abolished. If, for example, they are prepared to have some land according to our rules for the purpose of personal cultivation—that ought to be noted—they should not be excluded. That is the reason why this principle also has been laid down, and I would request the hon. Member to note what has been done in this respect.

Other points were raised including the question of surrender. Unfortunately, we know that the agriculturists as a class are still highly illiterate and to a large extent they are helpless. Oftentimes, whenever there are such surrenders they are found to be bogus; in any case, they are far from voluntary. That is the reason why a certain restriction has been laid down, that a surrender to be considered *bona fide* has to satisfy certain conditions. The Government authority has to be satisfied that it was a *bona fide* and voluntary surrender; otherwise it would not be called a surrender at all. A surrender would be losing of one's own right by one's own act, what you call self-denial. Therefore, the questions to be considered would be whether it is a case of self-denial and the party concerned is really surrendering the lands. To that extent, provisions have been laid down for testing the form, the voluntary nature of such surrenders whenever they come to the notice of the authorities. That is the reason why a special provision had to be made about surrender.

I think, Sir, I have dealt with most of the points. Lastly, I assure the hon. Members that the Joint Committee will be considering all these matters, and I am confident they will give us a report which will be fully acceptable to the hon. Members.

Mr. Speaker: The question is:

"That the Bill to consolidate and amend the law relating to land revenue in the Union Territory of Tripura and to provide for the acquisition of estates and for certain other measures of land reform be referred to a Joint Com-

mittee of the Houses consisting of 30 members; 20 from this House, namely:—

Shri Bangshi Thakur, Shri Rungshung Suisa, Shri Dharanidhar Basumatari, Shri Etikala Madhusudan Rao, Shri Ghan-shyamal Oza, Shri Bibhuti Mishra, Major Raja Bahadur Birendra Bahadur Singh, Shri M. Gulam Mohideen, Shri Shobha Ram, Shri Raja Ram Misra, Shri J. B. S. Bist, Shri N. B. Maiti, Shri H. Siddananjappa, Shri Dasaratha Deb, Shri Laisram Achaw Singh, Shri Pramathanath Banerjee, Shri Tridib Kumar Chaudhuri, Shri Ram Chandra Majhi, Shri Bijaya Chandrasingh Prodhana and Shri B. N. Datar and 10 Members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

13.05 hrs.

MOTION RE: SUSPENSION OF RULE

Mr. Speaker: Shri Datar may now move his motion regarding suspension of rule.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and

[Shri Datar]

Conduct of Business in Lok Sabha in its application to the motion for reference of the Manipur Land Revenue and Land Reforms Bill, 1959, to a Joint Committee of the Houses be suspended."

Sir, I have pointed out, when I moved a similar motion in connection with the Tripura Land Revenue and Land Reforms Bill, that it would be in the interests of the people at large and it would be better, for the purpose of meeting the provisions of this Bill, that the matter be referred to a Joint Committee. According to the rules such a matter has to be taken up here, but it is open to the House to suspend the provisions of Rule 74. That is the reason why the House accepted a similar motion regarding the Tripura Land Revenue and Land Reforms Bill. I am making the same motion regarding the Manipur Bill.

Mr. Speaker: What is it that he wants, I have not been able to follow?

Shri D. C. Sharma (Gurdaspur): Sir, the Rules of the House are sacrosanct. Why should the hon. Home Minister come up every time for suspension of a Rule?

Shri Datar: It is in the interest of the hon. Members, because the Joint Committee will be considering all the points contained in the Bill.

Dr. M. S.aney (Nagpur): Are you referring it to the same Joint Committee?

Shri Datar: I shall explain that the provisions are more or less the same.

Mr. Speaker: Order, order. I have understood the position. Under the Rules, no financial Bill can be referred to a Joint Committee of both the Houses. The hon. Minister wants suspension of this Rule. It is not the money question that is so much important here as the various other provisions relating to land reforms, survey, land revenue, divisions, ceilings etc. Therefore, this question of finance

is only incidental. We have been suspending this Rule so as to enable a Joint Committee of both the Houses to consider similar matters on previous occasions. I shall now put the motion to the vote of the House. The question is:

"That the first proviso to Rule 74 of the Rules of procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Manipur Land Revenue and Land Reforms Bill, 1959, to a Joint Committee of the Houses be suspended."

The motion was adopted.

13.07 hrs.

#### MANIPUR LAND REVENUE AND LAND REFORMS BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar):  
Sir, I beg to move:

"That the Bill to consolidate and amend the law relating to land revenue in the Union territory of Manipur and to provide for certain measures of land reform be referred to a Joint Committee of the Houses consisting of 30 members; 20 from this House, namely:—

Shri Bangshi Thakur, Shri Rungsung Suisa, Shri Dharanidhar Basumatari, Shri Etikala Madhusudan Rao, Shri Ghanshyamlal Oza, Shri Bibhuti Mishra, Major Raja Bahadur Birndra Bahadur Singh, Shri M. Gulam Mohideen, Shri Shobha Ram, Shri Raja Ram Misra, Shri J. B. S. Bist, Shri N. B. Maiti, Shri H. Siddananappa, Shri Dasaratha Deb, Shri Laisram Achaw Singh, Shri Pramathanath Banerjee, Shri Tridib Kumar Chaudhuri, Shri Ram Chandra Majhi, Shri Bijaya Chandrasingh Proddhan, and the mover